



2025:DHC:9708



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 04.11.2025**

+ W.P.(C) 13017/2025 & CM APPL. 53259/2025

BSES YAMUNA POWER LIMITEDPetitioner

Through:

versus

VED PRAKASH ANR & ANR.Respondents

Through:

27

+ W.P.(C) 14233/2025 & CM APPL. 58391/2025

BSES YAMUNA POWER LIMITEDPetitioner

Through:

versus

RAKESH SHARMA & ORS.Respondents

Through:

28

+ W.P.(C) 14703/2025 & CM APPL. 60366/2025

BSES YAMUNA POWER LIMITEDPetitioner

Through:

versus

REKHA JINDAL & ANR.Respondents

Through:

29

+ W.P.(C) 12561/2025 & CM APPL. 51201/2025

BSES YAMUNA POWER LIMITEDPetitioner

Through:



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versus

PUSHPA & ANR.

.....Respondents

Through:

30

+ W.P.(C) 12562/2025 & CM APPL. 51206/2025
BSES YAMUNA POWER LIMITED

.....Petitioner

Through:

versus

AJAY KUMAR JAIN & ANR.

.....Respondents

Through:

31

+ W.P.(C) 12568/2025 & CM APPL. 51224/2025
BSES YAMUNA POWER LIMITED

.....Petitioner

Through:

versus

MANJU PANDEY & ANR.

.....Respondents

Through:

32

+ W.P.(C) 13285/2025 & CM APPL. 54510/2025
BSES YAMUNA POWER LIMITED

.....Petitioner

Through:

versus

ARVIND & ANR.

.....Respondents

Through:

33

+ W.P.(C) 13290/2025 & CM APPPL. 54527/2025
BSES YAMUNA POWER LIMITED

.....Petitioner

Through:

versus



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+ MANOJ KUMAR & ANR.Respondents
Through:
W.P.(C) 13295/2025 & CM APPPL. 54543/2025
BSES YAMUNA POWER LIMITEDPetitioner
Through:
- versus
- 35
+ RUKSANA & ANR.Respondents
Through:
W.P.(C) 13317/2025 & CM APPPL. 54623/2025
BSES YAMUNA POWER LIMITEDPetitioner
Through:
- versus
- 36
+ NAZMEEN & ANR.Respondents
Through:
W.P.(C) 13331/2025 & CM APPPL. 54653/2025
BSES YAMUNA POWER LIMITEDPetitioner
Through:
- versus
- 37
+ TABASUM & ANR.Respondents
Through:
W.P.(C) 13349/2025 & CM APPPL. 54682/2025
BSES YAMUNA POWER LIMITEDPetitioner
Through:
- versus
- KARAN GUPTA & ANR.Respondents



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Through:

38

+ W.P.(C) 13368/2025 & CM APPPL. 54801/2025
BSES YAMUNA POWER LIMITED

.....Petitioner

Through:

versus

MOHD IRFAN & ANR.

.....Respondents

Through:

39

+ W.P.(C) 13374/2025 & CM APPPL. 54816/2025
BSES YAMUNA POWER LIMITED

.....Petitioner

Through:

versus

SHUBHAM GUPTA & ANR.

.....Respondents

Through:

40

+ W.P.(C) 13404/2025 & CM APPPL. 54957/2025
BSES YAMUNA POWER LIMITED

.....Petitioner

Through:

versus

MANJU SINGLA & ANR.

.....Respondents

Through:

Appearances

For Petitioner: Mr. Moksh Arora, Adv. (Through VC)

For Respondents: Mr. Kapil Dutta, Adv. for MCD in Item 28

Ms. Neem Vaid, SC for MCD in Item 34 & 38

Mr. Neeraj Kumar, ASC for R-2 in Item 26

Mr. Akhil Mittal, SC with Ms. Shriya Jaiswal, Adv. for MCD in Item 36

Mr. Sunil Goyal, ASC with Ms. Tanveet Kaur, Adv. for R-3 in Item 27

Mr. Anand Prakash, SC with Ms. Varsha Arya, Adv. for R-2 in Item 40

Mr. Siddhant Nath, SC with Mr. Bhavishya Makhija and Mr. Amaan Khan,



Adv. for MCD in Item 39

Mr. Md. Qamar Ali, Mr. Imran Siddiqui and Ms. Priyanka, Adv. in Item 33

Ms. Arti Bansal, ASC with Ms. Shruti Goel, Adv. for MCD in Item 29 to 31.

Ms. Meherunnisa Anand Jaitley, Adv. for R-2 in Item 35 & 37

Ms. Shivangi Kumar, Adv. for MCD in Item 23, 32 & 33 (Through VC)

Mr. Pratyaksh Rajput and Mr. Jagdish Singh Rajput, Adv. for R-1 in Item 29 (Through VC)

Mr. Vipin Dilawari, Adv. for R-1 in Item 32

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J. (ORAL):

1. The present writ petitions have been filed challenging the various orders, all dated 21st July, 2025 passed by the Consumer Grievance Redressal Forum ("CGRF"), whereby, the CGRF has passed the following directions:

"xxx xxx xxx

On behalf of consumer several orders of the PLA and CGRF has been filed which shows that the PLA or CGRF has ordered only to submit NOC/report from MCD.

In our opinion since there is specific provision in Delhi Electricity Regulatory Commission (Guidelines for establishment of the Forum and the Ombudsman for redressal of grievances of Electricity Consumers) Regulations, 2024 to summon or call record from MCD, therefore, MCD is not necessary party, to be impleaded as respondent.

Since there are many cases involving MCD bookings, the following directions are issued. OP, BSES YPL will set up a system to issue notices at two stages to MCD.

1st Stage: - At the time of receipt of application for new connection from the complainant and issuing deficiency intimation to the complainant, OP should also correspond with MCD asking for status of the booking and the delivery of said letter should be recorded.

2nd Stage: - When the consumer files complaint before ICGRC, ICGRF should take reference of previous one and issue a second notice to MCD for booking status.

If any reply is received, it should be mentioned in reply before CGRF. If no reply is received, CGRF may summon MCD records with concerned official to clarify the situation. Nodal Officer has to coordinate all correspondence/notices/summon to MCD and the reply from MCD.

If reply is received from MCD, CGRF will take it in cognizance, otherwise CGRF may take a view as deemed fit.

In view of the above, application is rejected.

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2. Learned counsel appearing for the petitioner submits that the CGRF



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has erred in issuing these directions to the petitioner-BSES Yamuna Power Limited, to engage with the Municipal Corporation of Delhi (“MCD”) and issue notices to the MCD at two stages. He submits that the said directions issued by the CGRF are beyond the statutory scheme and not sustainable in law.

3. Responding to the present writ petition, learned counsels appearing for the MCD submit that as regards the list of unauthorized construction, the said information is already available on the website of the MCD. Learned counsels appearing for the MCD submit that as and when such information is required by the petitioner, the same can be seen from the website of the MCD.

4. They further submit that the officials of the MCD are enjoined upon to render any assistance to the CGRF, as and when any information with regard to any status of the property is sought by the CGRF. They further submit that the CGRF is within its authority to call for record from the MCD, which the MCD shall provide, as and when such directions are issued to the MCD by the CGRF.

5. Accordingly, considering the submissions made before this Court, it is directed that the BSES Yamuna Power Limited, at the time of grant of any fresh electricity connection, shall assess the status of the property from the website of the MCD and take action accordingly.

6. As regards the status of any property, it is clarified that the CGRF is within its power to summon or call for any record from the MCD.

7. Accordingly, the orders dated 21st July, 2025 issued by the CGRF are modified to the extent that the petitioner, i.e., BSES Yamuna Power Limited is not required to issue notices at two stages to the MCD, as directed in the



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impugned orders.

8. With the aforesaid modification, the present writ petitions, along with the pending applications, stand disposed of.

MINI PUSHKARNA, J

NOVEMBER 4, 2025/KR